

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos.7473/Del/2017 & 5073/Del/2018
Assessment Years : 2013-14 & 2014-15**

**M/s Beam Global Spirits &
Wine India Private Limited,
12th Floor, Tower-C,
Building No.10, DLF Cyber
City, Phase-II,
Gurgaon,
Haryana.
PAN : AAACA1614R.
(Appellant)**

**Vs. Additional Commissioner of
Income Tax,
Special Range-2,
New Delhi.**

(Respondent)

Appellant by : Shri K.M. Gupta &
Shri Anubhav Rastogi, Advocates.
Respondent by : Shri Saras Kumar, Senior DR.

Date of hearing : **21.08.2020**
Date of pronouncement : **21.08.2020**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2013-14 and 2014-15 are directed against the order of the Assessing Officer dated 27th October, 2017 and 31st May, 2018 respectively.

2. With respect to the captioned proceedings, the assessee has sought permission to withdraw the appeals following the resolution of the dispute under MAP with the UK and, in support, a communication of the CBDT (Foreign Tax & Tax Research-I Division) dated 17th July, 2020 has been enclosed.

3. Considering the plea of the assessee, which is not objected by the learned Senior DR, we permit the assessee to withdraw the captioned two appeals.

4. Accordingly, the captioned two appeals are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 21st August, 2020.

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

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1. Appellant : **M/s Beam Global Spirits & Wine India Private Limited, 12th Floor, Tower-C, Building No.10, DLF Cyber City, Phase-II, Gurgaon, Haryana.**
2. Respondent : **Additional Commissioner of Income Tax, Special Range-2, New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar